

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH

Service Tax Appeal No. 52415 of 2018

[Arising out of Order-in-Appeal No. IND-EXCUS-000-APP-706-706-17-18 dated February 28, 2018, passed by the Commissioner (Appeals) CGST, and Central Excise, Indore]

M/s Incisive Training Pvt. Ltd.

Swadesh Bhawan, 2 Press Complex
A B Road, Indore.

...Appellant

Versus

**Commissioner of Central Excise,
Customs and Service Tax, Indore**

CGO Complex, 3rd Floor, White Church, A B Road,
Indore.

...Respondent

APPEARANCE:

Shri Anmol Gupta, Chartered Accountant for the appellant.
Shri A Thaplial, Authorised Representative for the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

DATE OF HEARING: 14.01.2021

FINAL ORDER No. 50069 / 2021

PER JUSTICE DILIP GUPTA

Learned Counsel for the appellant has stated that a discharge certificate under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant and, therefore, the appeal may be dismissed as withdrawn.

2. The appeal is, therefore, dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**